

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

CONTEMPT PETITION NO.060/24/2020

IN

ORIGINAL APPLICATION NO.060/773/2019

DATED THIS THE 10TH DAY OF FEBRUARY, 2021

CORAM:

HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore)

Tirlok Chand Aggarwal,
Aged 79 years,
S/o Shri Hari Ram,
Retired Sorting Assistant,
O/o RMS, Haryana Division,
Ambala Cantt., r/o House No. 29-B,
Nishat Bagh, Behind B.D. Flour Mills,
Ambala Cantt. 133 001. Group 'C'

....Petitioner

(By Advocate Shri Sandeep Siwatch – through video conference)

Vs.

1. Shri Pradipta Kumar Bisoi,
Secretary, Govt. of India,
Ministry of Communications,
Department of Post, Dak Bhawan,
New Delhi 110 001

2. Mrs. Ranju Prasad,
Chief Postmaster General,
Haryana Postal Circle,
Ambala 133 001

3. Shri Rohtash Singh,
Superintendent, Railway Mail Service,
HR Dn. Ambala 133 001Respondents

(By Shri Sanjay Goyal, Senior Central Government Standing Counsel –
through video conference)

O R D E R (ORAL)

PER: SURESH KUMAR MONGA, MEMBER (J)

At the very outset, Shri Sanjay Goyal, learned Senior Central Government Standing Counsel, has stated that the order dated 23.07.2019 passed by this Tribunal in OA No. 773/2019 has already been complied with and, therefore, nothing survives in the present Contempt Petition.

2. The fact as stated by Shri Sanjay Goyal has not been disputed by Shri Sandeep Siwatch, learned counsel for the petitioner.
3. In view of the above, Contempt Petition is disposed of having been rendered infructuous.
4. Rule of the Court is discharged.

**(RAKESH KUMAR GUPTA)
MEMBER (A)**

**(SURESH KUMAR MONGA)
MEMBER (J)**

/ksk/